

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 53 OF 2025 (WZ)

(Earlier Original Application No. 180 of 2025 PB)

IN THE MATTER OF:

News item appearing in Times of India Dated 02.04.2025, titled "21 dies as blast flattens Gujarat Firecracker Godown"

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 -
COLLECTOR AND DISTRICT MAGISTRATE, BANASKANTHA,
STATE OF GUJARAT**

I, Patel Chelajibhai Prabhujibhai, Resident Additional Collector, District Banaskantha, having office at Joravar Palace, Ambika Society, Palanpur - 385 001 (Gujarat), do hereby solemnly affirm and state on oath as under:

1. The Original Application No. 180 of 2025 (PB) (hereinafter referred to as "OA") has been instituted *suo-motu* by this Hon'ble Tribunal on the basis of the News Article titled "21 dies as blast flattens Gujarat Firecracker Godown" published in the Times of India on 02.04.2025.
2. It is respectfully submitted that the Principal Bench took *suo-motu* cognizance of the present matter and passed an order dated 24.04.2025 in Original Application No. 180 of 2025 (Principal Bench). The Hon'ble Principal Bench transferred the said matter



to the Hon'ble Western Zone Bench since the issue was pertaining to jurisdiction of Western Zonal Bench of the Tribunal and came to be registered as Original Application No. 53 OF 2025 (WZ).

3. It is most respectfully submitted that the present affidavit is being filed in compliance with the directions issued by this Hon'ble Tribunal in the above-captioned matter *vide* order dated 26.08.2025 , to place on record the additional details sought for by this Hon'ble Tribunal. The Hon'ble Tribunal in its order dated 26.08.2025 directed the Respondent No. 4 as under:-

We find from the above affidavit of Respondent No.4 that the names of the deceased persons, their age and salaries/remuneration have not been mentioned nor that of the injured persons' name, salary/remuneration and duration of the treatment in the Hospital, which would be required for us for verifying as to whether the amount of compensation is adequate or not, which has been paid to the legal heirs of the deceased persons as well as to the injured person, in terms of the Judgment passed by the Hon'ble Supreme Court in Sarla Verma's case. Therefore, we direct Respondent No.4 to submit these details by way of an additional affidavit to be filed within two weeks.

4. It is respectfully submitted that the details directed to be produced by the Hon'ble Tribunal are produced in a tabular format which is annexed herewith and marked as **Annexure R-I**.




5. The answering Respondent craves leave to file additional affidavit(s) as and when necessitated or if and when directed by this Hon'ble Tribunal.



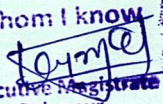
VERIFICATION

I, Patel Chelajibhai Prabhujibhai, Resident Additional Collector (RAC), District Banaskantha, Gujarat State, do hereby solemnly affirm and state on oath that what is stated herein above is true to the best of my knowledge, information and belief; and I believe the same to be true.

Solemnly affirmed at PALANPUR on this the 11 day of SEPTEMBER, 2025.



Deponent

Solemnly affirmed and Signed
 Shri. Patel Chelajibhai Prabhujibhai, RAC
 of B.K. who is identified by
 Shri. self
 to Palanpur whom I know
 Personally 
 SR.NO 61/2025 Executive Magistrate
 Palanpur Palanpur
 Date 11/9/2025

Annexure R-I

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LIST OF DECEASED PERSONS

S. No.	Name of the Affected Person	Remarks	Age
1.	Suresh Amarsingh Nayak	Deceased	25
2.	Vishnubhai Satyanarayan Nayak	Deceased	18
3.	Vijay Bhagwansingh Nayak	Deceased	17
4.	Krishna Bhagwansingh Nayak	Deceased	12
5.	Guddiben Bhagwansingh Nayak	Deceased	30
6.	Ajay Bhagwansingh Nayak	Deceased	16
7.	Dhanraj Santosh Nayak	Deceased	18
8.	Babita Santosh Nayak	Deceased	40
9.	Lakhan Gangaram Bhopa	Deceased	24
10.	Sunita Lakhan Bhopa	Deceased	20
11.	Shayarbai Gangaram Bhopa	Deceased	50
12.	Radha Gangaram Bhopa	Deceased	11
13.	Rukma Gangaram Bhopa	Deceased	3
14.	Abhishek Gangaram Bhopa	Deceased	5
15.	Rakesh Babulal Bhopa	Deceased	30
16.	Dolly Rakesh Bhopa	Deceased	25
17.	Kiran Rakesh Bhopa	Deceased	5
18.	Pankaj Devilal Sankliya	Deceased	40
19.	Mehulkumar Shankarbhai Luhar	Deceased	21
20.	Sanjay Santosh Nayak	Deceased	12
21.	Laxmiben Anilbhai Nayak	Deceased	50
22.	Vijay (Vijesh) Kazmi (Kachole)	Deceased	23

LIST OF INJURED PERSONS

S. No.	Name of the Affected Person	Remarks	Age	Duration of Treatment in Hospital
1.	Rajesh Satyanarayan Nayak	Injured	22	1 day

2.	Bittu Satyanarayan Nayak	Injured	14	1 day
3.	Naina Rakesh Bhopa	Injured	3	2 days
4.	Parmar Mukeshkumar Chanduji	Injured	32	7 days
5.	Parmar Shilpaben Mukeshkumar	Injured	30	31 days

As per the report dated 6th September, 2025, submitted by the SDM Deesa, and on the basis of the statements recorded on 23rd April, 2025, before the DYSP, Deesa, by Shri Rajesh Satyanarayan Nayak and Shri Bittu Satyanarayan Nayak, both injured in the said accident, it has been stated that the workers engaged in filling boxes with firecrackers were paid wages at the rate of ₹300 per 1,000 sutli bombs, whereas the workers engaged in tying the sutli (fuse) were paid wages at the rate of ₹450 per 1,000 sutli bombs.

